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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9318/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Ajongba Imchen,
Registrar,
Gauhati High Court
Kohima Bench

Dated Guwahati, the 12th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.HC(K)3/2018/REG, dated 27.08.2024

Sir,

With reference to the above, I am directed to inform you that Smti Nino Iralu, District and Sessions Judge, Wokha, Nagaland has been allowed to avail LTC for the block period of 2022-2024 for travelling from Dimapur to New Delhi and return , w.e.f. 04.10.2024 till 14.10.2024, along with her son Shri Mhiesi Iralu (subject to fulfilling criteria as dependant family member), by the shortest possible route, as per existing rules.

Smti. Iralu may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9319-9322/2024/A. Dated 12th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti Nino Iralu, District and Sessions Judge, Wokha, Nagaland for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

CR
12/9/2024
REGISTRAR (VIGILANCE)
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12/9/24